

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Company Appeal (AT) (Insolvency) No. 83 of 2021

IN THE MATTER OF:

Inkel Ltd.

...Appellant

Versus

Shaji Mathew & Anr.

...Respondents

Present:

**For Appellant: Mr. Pratap Venugopal, Mr. Shiv Shankar Panicker and
Mr. Aditya Raju, Advocates**

For Respondents: None

ORDER

(Virtual Mode)

08.02.2021 – Heard Learned Counsel for the Appellant, he submitted that Demand Notice under Section 8 of the I&B Code is not served on the Appellant as well as the Appellant is not party in the Application under Section 9 of the I&B Code.

Issue notice to the Respondents by speed post. If the Appellant provides the e-mail address of the Respondents, let notice be also issued through email. Requisites alongwith process fee, if not filed, be filed within two days. Also issue notice on I.A. No. 182/2021.

Let the matter be fixed 'For Admission (After Notice) on **09th March, 2021**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member(Technical)**

SC/Kam